

There has been no practice of appointing investigative agencies or informer agencies in connection with Economic Offences committed abroad. The question of established procedure for this purpose does not, therefore arise.

(b) and (c) Do not arise.

Authority Competent to take action under the Smugglers and Foreign exchange Manipulators Forfeiture of Property Act

2002. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

(a) the details of the authority competent to take action under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act;

(b) the names of the personnel along with their designations who are functioning as the authority as on 31st March, 1987; and

(c) the number of posts that are vacant and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI JANARDHAN POOJARI): (a) The officers authorised to perform the functions of the competent authority under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1971 are competent to take action under that Act.

(b) Km. Usha Savara and Smt. M. Balasubramanian were performing the

functions of the Competent Authority under the Act. Three more officers, namely S/Shri A. N. Gupta, K. V. Rajan and P. P. Singh have also now been authorised to perform the functions of the Competent Authority.

(c) No post is vacant at present.

Property confiscated under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act

2003. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

(a) the details of persons along with the details of property confiscated under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act during the last three years in the country; and

(b) if no action has been taken against any body under the Act the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) The total number of orders of forfeiture made during the last three years, which have either become final or have not yet been decided in appeal or in any proceedings before the Courts, including orders allowing the affected person option to pay fine, in lieu of forfeiture is 98. In the following cases possession of forfeited properties was taken over during the last three years; —

S. No. Name of the person	Brief description of the property
1 BAMSIDHAR GOEL (HUF)	Bank Account in Delhi.
2 LA FE SHRI BHUPENDRA BAKSHI (LEGAL HEIR SMT. GURSHARAN KAUR)	(i) Movable Property (Deposit) (ii) House Property in Bombay.
SHRI RAMNATH HIRA GAWDE	Fishing Motor Vessel.
SHRI MOHD. HUSSAIN LOOTHA	Cash Rs. 34,000/-.
J SHRI A. G. AGARWAL	Flat.